

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 580/MP/2020**

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : 28.5.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member
- Petitioner : ReNew Wind Energy (TN) Private Limited (ReNew)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew  
Shri Girik Bhalla, Advocate, ReNew  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Ravi Nair, Advocate, SECI  
Shri Vasav Anand, ReNew  
Shri Ishan Nagpal, ReNew  
Shri Shreedhar Singh, SECI  
Shri Shubham Mishra, SECI  
Ms. Swapna Seshadri, Advocate, DNH

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner requested that the present Petition may be listed along with Petition No. 63/MP/2021 filed by the Petitioner since the issues involved in these Petitions are similar as the Petitioner has sought to terminate the PPA with SECI in the present Petition and the various Transmission Agreements with PGCIL in Petition No. 63/MP/2021 on the basis of same sets of force majeure events. Learned counsel further requested that the interim protection granted by the Commission vide its Record of Proceedings for hearing dated 6.8.2020 may be continued till the next date of hearing.
3. Learned counsel for the Respondent No.4, DNH Power Distribution Co. Ltd. sought two weeks' time to file reply to the Petition.
4. Considering the request of learned counsel for the Petitioner and the learned counsel for the Respondent No.4, the Commission orders as:
  - a. To list the present Petition along with Petition No. 63/MP/2021.

- b. The Respondents to file its reply by 21.6.2021 after serving copy of the Petition to the Petitioner, who may file its rejoinder, if any, by 9.7.2021.
- c. Interim protection granted vide Record of Proceedings for the hearing dated 6.8.2020 shall be continued till the next date of hearing.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**